

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101
New IA/2285/ND/2024 IN IB/1105/ND/2020

IN THE MATTER OF:

Nirmal Trading Co.	...	Applicant
Versus		
Printland Digital (India) Pvt Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Bharti Nawlani, Adv.
For Respondent No. 1 : Ms. Shruti Goyal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Bharti Nawlani, Learned Counsel for the applicant is present through video-conferencing. Ms. Shruti Goyal, Learned Counsel on behalf of the respondent No. 1-RP is present through video-conferencing. Ms. Shruti Goyal, Learned Counsel on behalf of the respondent seeks some time to file reply. Seven working days are granted to respondent No. 1-RP to file reply, failing which, the right to file reply stands closed. Issue notice to the respondents No. 2 & 3. Let this matter be posted to 27.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)